

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-313/ND/2018

In the matter of :

Falcon Waterfree Europe, Gmbh

Vs.

Enswico (India) Pvt. Limited

.. PETITIONER

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 09.7.2018

Coram :

(R. VARADHARAJAN)

HON'BLE MEMBER (JUDICIAL)

(Dr. VK Subburaj),

HON'BLE MEMBER (TECHNICAL)

For the Petitioner /Op. Creditor : Mr. Alishan Nagree, Mr. Dhruv Manchanda, Mr.  
Saurabh Chaturvedi, Advocates

For the Respondent/Corporate Debtor  
For the Intervener :

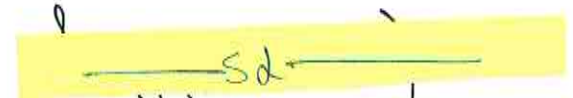
ORDER

Learned Counsel for the petitioner is present. In relation to the service of Section 8 notice, it is represented that the Tracking report has been annexed at page 133 of the typed set of documents. However, in view of the absence of the Corporate Debtor, the petitioner is directed to produce the dispatch proof, namely, Way Bill co-relating with the Tracking report and the relevant Number thereon. For this purpose, three days time is granted.

Post the matter on 13.7.2018.



(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)



(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
11.7.2018